

## 3. निम्नलिखित उप-नियम का लोप किया जाएगा :-

- (i) नियम 16 में, उप-नियम (9) खंड (ii-क) और (iii);
- (ii) नियम 17 में, उपनियम (3), खंड (क) में, "इस नियम को अधीन दी गई ऋण की रकम पर बैंक दर से दो प्रतिशत कम के साधारण ब्याज की रियायती दर होगी और" शब्दों और उप-नियम 3(ख);
- (iii) नियम 17क में, उप-नियम (8), (11) और (12);
- (iv) नियम 21 में, उप-नियम (11) खंड (iii) और उप-नियम (13) में खंड (iii);
- (v) नियम 22 में, उप-नियम (13), उप-नियम (16) और उप-नियम (18) और उप-नियम 18 के अधीन परन्तुक;
- (vi) नियम 23 में, उप-नियम (15), उप-नियम (16) और उप-नियम (18) और उप-नियम 18 के अधीन परन्तुक।

[फा. सं. 1-10/2006-एस.डी.एफ.]

सुनील पोरवाल, संयुक्त सचिव

पाद टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में सं. सा.का.नि. 752(अ) तारीख 28-9-1983 द्वारा प्रकाशित किए गए थे और तत्पश्चात् निम्नलिखित द्वारा संशोधित किए गए थे :-

1. सा.का.नि. 817(अ), तारीख 20-12-1984;
2. सा.का.नि. 838(अ), तारीख 14-11-1985;
3. सा.का.नि. 551(अ), तारीख 6-5-1988;
4. सा.का.नि. 235(अ), तारीख 24-4-1991;
5. सा.का.नि. 441(अ), तारीख 28-4-1992;
6. सा.का.नि. 435(अ), तारीख 6-5-1994;
7. सा.का.नि. 27(अ), तारीख 12-1-1996;
8. सा.का.नि. 656(अ), तारीख 21-11-1997;
9. सा.का.नि. 91(अ), तारीख 12-2-2001;
10. सा.का.नि. 886(अ), तारीख 6-12-2001;
11. सा.का.नि. 443(अ), तारीख 21-6-2002;
12. सा.का.नि. 584(अ), तारीख 19-8-2002;
13. सा.का.नि. 67(अ), तारीख 29-1-2003;
14. सा.का.नि. 241(अ), तारीख 25-3-2003;
15. सा.का.नि. 787(अ), तारीख 6-10-2003;
16. सा.का.नि. 895(अ), तारीख 19-11-2003;
17. सा.का.नि. 953(अ), तारीख 17-12-2003;
18. सा.का.नि. 72(अ), तारीख 23-1-2004;
19. सा.का.नि. 687(अ), तारीख 21-10-2004;

20. सा.का.नि. 739(अ), तारीख 9-11-2004;
21. सा.का.नि. 149(अ), तारीख 2-3-2005;
22. सा.का.नि. 451(अ), तारीख 4-7-2005;
23. सा.का.नि. 558(अ), तारीख 15-9-2006।

## MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Food and Public Distribution)

## NOTIFICATION

New Delhi, the 9th March, 2007

G.S.R. 188(E).—In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely :—

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 2007.

(2) They shall come into force on the date of their publication in Official Gazette.

2. In the Sugar Development Fund Rules 1983, after rule 24, the following chapter shall be inserted, namely:—

## "Chapter XIV

## Security, interest and additional interest on Sugar Development Fund loans

25. (1) The security, interest and additional interest for the loans given under Sugar Development Fund Rules 16, 17, 21, 22, and 23 from the Fund shall be governed as follows.
- (2) The loans shall carry a concessional rate of simple interest of 2% below the Bank Rate.
- (3) In case of any default in repayment of the amount of loan or payment of any instalment thereof or interest thereon (in accordance with the Rules), an additional interest at the rate of two and half per cent per annum on the amount of default shall be payable by the sugar factory.
- (4) The sugar factory shall, after the execution of the agreement required to be entered into and before the disbursement of the loan under Rules, furnish security for the loan to the satisfaction of the Central Government.
- (5) The security shall cover the amount of loan and interest thereon for the full period of repayment as provided in the Rules and further additional interest on the amount of default as provided in sub-rule (3) above, and shall be furnished in any of the following manners namely :—
  - (i) Bank Guarantee from a Scheduled Bank;
  - or

119

- (ii) A mortgage on all immovable and movable properties of the sugar factory on *pari passu* first charge basis failing which on the basis of an exclusive second charge :

Provided that in case of sugarcane development loan under Rules 17 and 21, a cooperative sugar factory can furnish the security in the form of State Government Guarantee.

- (6) In case of two consecutive defaults in repayment of the loan or instalment thereof, the Central Government shall realise the entire amount of loan alongwith the interest and the additional interest thereon from any of the security provided for the loan under sub-rule (5) above or any claim of the sugar factory against the Central Government."

3. The following sub-rules shall be deleted :—

- (i) In Rule 16, sub-rule (9), clause (ii-A) ; and clause (iii)
- (ii) In Rule 17, sub-rule (3), clause (a), the words from "The amount of loan" to "two per cent below the bank rate and"; and sub-rule 3(b).
- (iii) In Rule 17A, sub-rules (8) (11) and (12);
- (iv) In Rule 21, in sub-rule (11) clause (iii) and in sub-rule (13) clause (iii);
- (v) In Rule 22, sub-rules (13), (16) and (18) and proviso under sub-rule 18;
- (vi) In Rule 23, sub-rules (15), (16) and (18) and proviso under sub-rule 18.

[F.No. 1-10/2006-SDF]

SUNIL PORWAL, Jt. Secy.

Footnote : The Principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) dated 28.9.1983 *vide* No. G.S.R. 752(E) and were previously amended by the following notifications :—

- (i) GSR 817(E) dated 20-12-1984;
- (ii) GSR 838(E) dated 14-11-1985;
- (iii) GSR 551(E) dated 6-5-1986;
- (iv) GSR 235(E) dated 24-4-1991;
- (v) GSR 441(E) dated 28-4-1992;
- (vi) GSR 435(E) dated 6-5-1994;
- (vii) GSR 27(E) dated 12-1-1996;
- (viii) GSR 656(E) dated 21-11-1997;
- (ix) GSR 91(E) dated 12-2-2001;
- (x) GSR 886(E) dated 6-12-2001;
- (xi) GSR 443(E) dated 21-6-2002;
- (xii) GSR 584(E) dated 19-8-2002;
- (xiii) GSR 67(E) dated 29-1-2003;
- (xiv) GSR 241(E) dated 25-3-2003;
- (xv) GSR 787(E) dated 6-10-2003;
- (xvi) GSR 895(E) dated 19-11-2003;
- (xvii) GSR 953(E) dated 17-12-2003;
- (xviii) GSR 72(E) dated 23-1-2004;
- (xix) GSR 687(E) dated 21-10-2004;
- (xx) GSR 739(E) dated 9-11-2004;
- (xxi) GSR 149(E) dated 2-3-2005;
- (xxii) GSR 451(E) dated 4-7-2005;
- (xxiii) GSR 558(E) dated 15-9-2006.

120